## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.47/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES: Shri Jagdish Deore

V/s. M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

Sarad Deore Adve for Pota

SIGNATURE

**ORDER** 

## CP No.47/397-398/CLB/MB/MAH/2014

- The Learned Representative of the Petitioner is present and he has informed that due to certain reasons the Learned Representative of the Respondent have not appeared today.
- 2. Under the circumstance, the matter is required to be adjourned. The Learned Representative of the Petitioner has also informed that in the light of the documents supplied by the respondent, a rejoinder is required to be filed by the Petitioner. Time is granted.
- 3. The rejoinder can be filed on or before 24.02.2017 and a copy in advance to be supplied to the other side.
- 4. On completion of the pleadings, let this Petition be fixed for final hearing on **09.03.2017** with a direction to the Petitioner to communicate by any permissible possible mode the next date of hearing.

Sd/-

M.K. SHRAWAT. **MEMBER (JUDICIAL)** 

9<sup>th</sup> February, 2017.